

IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH KOLKATA

आयकर अपीलीय अधीकरण, न्यायपीठ - "A" कोलकाता,

**BEFORE SHRI RAJPL YADAV, VICE PRESIDENT
AND SHRI GIRISH AGRAWAL, ACCOUNTANT MEMBER**

(समक्ष श्री राजपाल यादव उपाध्यक्ष एवं श्री गिरीश अग्रवाल लेखा सदस्य)

**ITA No.458/Kol/2019
Assessment Year: 2014-15**

Sunil Garg & Sons (HUF), C/o, S. D. Verma, Advocate, 7, Rabindra Sarani, Kolkata-700 001. (PAN:AAEHS5739L)	Vs.	Deputy Commissioner of Income Tax, Central Circle- 2(4), Kolkata.
(Appellant)		(Respondent)

Present for:

Appellant by : None

Respondent by : Shri Biswanath Das, Sr. DR

Date of Hearing : 02.08.2022

Date of Pronouncement : 16.08.2022

ORDER

PER GIRISH AGRAWAL, ACCOUNTANT MEMBER:

This appeal by the assessee is directed against the order of Id. CIT(A)-20, Kolkata vide Appeal No. 27/CC-2(4)/Kol/CIT(A)-20/16-17 dated 20.02.2019 for A.Y. 2014-15 passed against the assessment order u/s 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act') by DCIT, Central Circle-2(4), Kolkata dated 31.03.2016.

2. None appeared on behalf of the assessee. Shri Biswanath Das, Sr. DR appeared on behalf of the revenue.

3. At the outset, we note that none appeared on behalf of the assessee at the time of hearing before us. From the letter of the assessee's Ld. AR dated Nil available in the file, we note that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2020 (hereinafter, the 'scheme') and had filed Form no. 1 and Form no. 2 before the Competent Authority and the Competent Authority had

accepted it and had issued Form-3. Thereafter the assessee has remitted the tax as per Form 3 and filed form no. 4 and the Form No. 5 is awaiting from the. Since the assessee has paid the due taxes, there is no point in keeping the impugned appeal pending. Apropos the discussion (supra) and since Shri Biswanath Das, Sr. DR does not have any objection in withdrawing the same, we allow the assessee to withdraw the impugned appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-

(RAJPAL YADAV)
VICE PRESIDENT

Kolkata, Dated: 16.08.2022
JD, Sr. P.S.

Copy to:

1. The Appellant:
2. The Respondent:.
3. CIT(A)-20, Kolkata
4. The CIT- Kolkata.
5. The DR, ITAT, Kolkata Bench, Kolkata

//True Copy//

Sd/-

(GIRISH AGRAWAL)
ACCOUNTANT MEMBER

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata